

**Shri A. C. Guha** : I think it is rather too premature to make any definite answer. It will have to be left to the State Governments. The State Governments will be consulted.

**ri L. N. Mishra** : One of the most important recommendations of that committee was the provisions of land mortgage banks in rural areas. May I know whether any concrete steps have been taken by any of the States in that direction?

**Shri A. C. Guha** : That is completely outside the scope of this question.

### Secondary Education

+

\*769. { **Sardar Akarpuri** :  
**Sardar Iqbal Singh** :

Will the Minister of Education be pleased to state:

(a) whether it is a fact that an additional grant has been allocated by the Central Government to the Government of Punjab during 1956-57 for the reorientation of Secondary Education ;

(b) if so, the amount thereof (item-wise); and

(c) the reasons for this additional grant?

**The Deputy Minister of Education (Dr. K. L. Shrimali)** :  
 (a) Yes, Sir.

(b) A statement is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 80]

(c) The grant was made to cover fresh proposals for 1956-57 and for meeting the expenditure on proposals sanctioned during 1955-56 for which no amount was actually released.

**सरदार अकरपुरी** : क्या मैं जान सकता हूँ कि जिन स्कूलों को यह सहायता दी जाती है उनके सेलेक्शन के वास्ते कोई हिदायत सेंटर से जारी होती है या स्टेट गवर्नमेंट ही इसको करती है ?

**डा० का० सा० श्रीमाली** : सेलेक्शन स्टेट गवर्नमेंट करती है ।

**सरदार अकरपुरी** : क्या मैं जान सकता हूँ कि रुपया लिये जाने के बाद केन्द्रीय सरकार का कोई इंस्पेक्शन उन स्कूलों के मुताल्लिक होता है कि वह रुपया ठीक इस्तेमाल होता कि नहीं ?

**डा० का० सा० श्रीमाली** : जिम्मेदारी तो स्टेट गवर्नमेंट की होती है लेकिन कभी कभी हमारे अफसरान भी स्कूलों में देखने के वास्ते जाते हैं ।

### Short Notice Question and Answer - Lockouts in Jute Mills

**S.N.Q. 1. Shri Ramananda Das** : Will the Minister of Labour be pleased to state:

(a) whether Government are aware that some Jute Mills namely Meghna Jute Mill, Alexandra Jute Mills, Weaverly Jute Mills and other Jute Mills in the Jagatdal Thana of 24 Parganas District in West Bengal have declared lockouts in their mills for the last three weeks and more;

(b) if so, the reasons therefore;

(c) the number of workers affected by the lockout;

(d) the loss of total wages suffered by the workers and the loss of production; and

(e) the action taken by Government in the matter?

**The Deputy Minister of Labour (Shri Abid Ali)** : (a) and (b). It is reported by the State Government that owing to stoppage of work by workers in the Weaving Departments, the managements of the Weaverly, Alexandria and Meghna Jute Mills declared lockouts on the 12th, 15th and 17th October 1956, respectively..

(c) 10,000.

(d) Information is not available.

(e) The State Government conciliation machinery held a number of joint meetings with the parties and further attempts are being made to arrive at a settlement.

**Shri Ramananda Das** : Is it a fact that since the establishment of jute mills in West Bengal, only one Weaver works in one loom and the introduction of two looms for one weaver at present is detrimental to health and life of the workers?

**Shri Abid Ali** : It is a fact that formerly there was one worker for each loom. But since the Tribunal's award, one worker can work two looms and get higher wage. But it is not compulsory for the workers to work on two looms. Even the employers are not making it compulsory for the workers to work on two looms.

**Shri Ramananda Das** : May I know the total number of mandays lost by this lock-out up to date?

**Shri Abid Ali :** That information is not available at present.

**Shri Ramananda Das :** Will the Minister consider the possibility of nationalising all these four jute mills in order to safeguard the interest of workers?

**Mr. Deputy-Speaker :** That is too wide a question.

**Shri T. B. Vittal Rao :** May I know whether the Tribunal, which has been referred to by the Minister, did go into the question of work-load also?

**Shri Abid Ali :** I have said only that if one worker is made to work on two looms, he is entitled to a higher wage. But again, the employers are not making it compulsory for a worker to work on two looms. Subsequently, the Chief Minister of West Bengal also intervened in the matter and it has been agreed that those workers who are willing to accept the proposition of working on two looms may do so, and there should be no retrenchment without the previous permission of the Government. A large section of workers is prepared to resume work, but for political reasons, a particular party is intervening and making it impossible for the workers to resume work.

**Shri Nambiar :** An answer was just now given saying that it was a political party or parties who were interested in this. May I know what steps Government have taken to go into the question of which are the parties and what section of workers is not prepared to work, and the reasons therefor?

**Shri Abid Ali :** I have already stated that the Government have done all that they could do. The conciliation machinery has been helpful. The Chief Minister himself has been helpful and a large section of workers is prepared to resume work, but a particular party is coming in the way.

**Shri Kamath :** Name the party.

**Mr. Deputy-Speaker :** Have Government or the officer concerned found out which is the party responsible for this?

**Shri Abid Ali :** Yes, it is the Communist Party. Because they insist, I mention it here.

## RITTEN ANSWERS TO QUESTIONS

### Special Police Establishment

**\*743. Shri Bhagwat Jha Azad :** Will the Minister of Home Affairs be pleased to state:

(a) how far Special Police Establishment has been able to secure departmental or other punishment for the Government servants for various lapses since July, 1956; and

(b) whether this department has been able to discover any bogus firms dealing

with various contracts on Government level?

**The Minister in the Ministry of Home Affairs (Shri Datar) :** (a) A statement is laid on the Table of the House. [See Appendix III annexure No. 81].

(b) No.

### Transfer of Bank Accounts etc. from Pakistan

**\*744. Shri Bahadur Singh :** Will the Minister of Finance be pleased to state:

(a) whether further time limit was allowed to individuals from certain specified areas in Pakistan who had failed to apply for transfer of their accounts from banks within the prescribed date;

(b) the number of such individuals who availed of this extension of time; and

(c) what steps have been taken for redeeming jewellery and other valuables pledged with banks in Pakistan by evacuees?

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) :** (a) and (b). The question of extending the time is under consideration in consultation with the Government of Pakistan.

(c) Subject to the concurrence of the two Governments, it was recommended by the Joint Implementation Committee on the Indo-Pakistan Banking Agreement that the evacuees might be given the option to redeem jewellery and other valuables pledged with banks within three months from a date to be specified by mutual agreement. On their failure to do so, the Custodian of Evacuee Property would be free to dispose of the pledged articles to the extent required to satisfy the banks' claims, the remaining articles being transmitted to evacuee concerned. The Government of India have conveyed their approval of the above proposal to the Government of Pakistan, and their acceptance is now awaited.

### Archaeological Finds in Tamluk

**\*747. Shri S. C. Samanta :** Will the Minister of Education be pleased to state:

(a) whether the coins and other articles found as a result of archaeological excavations carried on in Tamluk in the district of Midnapur, West Bengal have been fully examined;

(b) if so, the details thereof;

(c) whether the excavations indicate that the Chinese travellers Fa-Hein and Heuin-Tsang studied Buddhism and Sanskrit and Tamluk;